

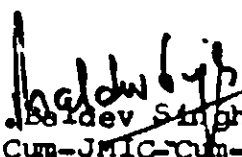
Return of Assets and Liabilities on first appointment on the 8th August, 1995.

1. Name of the Government servant in full (in block letters). DR. BALDEV SINGH.
2. Service to which he belongs. HIMACHAL PRADESH JUDICIAL SERVICES.
3. Total length of service up to date; Two years and one month.  
(i) In non-gazetted rank. N.A.  
(ii) In Gazetted Rank. Yes.
4. Present Post held and place of posting. Sub Judge 1st Class-Cum-Judicial Magistrate 1st Class-Cum-Rent Controller (2), Shimla, H. P.
5. Total annual income from all sources during the Calendar year immediately proceeding the 1st January, 1997. Pay Rs. 87,396/- P.A. and have two bigas land inherited from father.
6. Liabilities: I have to see my old mother and brothers and sisters-in-law nephews and nieces, eighteen in numbers.

B. Declaration:

I hereby declare that the return enclosed namely, Forms 1 to VI are complete, true and correct as on 16.9.1997 to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of Sub-Rule(1) of Rule 18 of the Central Service (Conduct) Rules, 1964.

Dated: 16.9.1997.  
Shimla.

  
(Dr. Baldev Singh)  
SJIC-Cum-JMIC-Cum-RC.,  
Court No. 2, Shimla, H. P.

THE SCHEDULE

[ See Rule 18 (1) ]

Return of Assets and Liabilities on first appointment  
on the 31st December, 1995

1. Name of the Government servant in full (in block letters) ... DR. BALDEV SINGH
2. Service to which he belongs ... H.P. Judicial Services.
3. Total length of service up to date ...
  - (i) in Non-gazetted rank ... Law Officer with Law Commission of H.P. on Rs 5000/-  
for month on contractual basis
  - (ii) in Gazetted rank ... Four months.
4. Present Post held and place of posting ... Sub-Judge cum JMJC Court, No. 2  
Shimla, H.P.
5. Total annual income from all sources during the  
Calendar year immediately preceding the 1st Janu-  
ary, 1996 ... Rs. 62,600/-
6. Declaration:

I hereby declare that the return enclosed namely Forms I to V are complete, true and correct as on 31.12.95 to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of sub-rule (1) of Rule 18 of the Central Services (Conduct) Rules, 1964.

Baldev Singh  
Sub - Judge - (2)  
Shimla

FORM No.1.

Statement of immovable property on first appointment as on the 31st December 1935. (eg. Land, House, Shop, Other Building, etc.)

Sl. No.	Description of property	Precise location (Name of District, Division, Taluk and Village in which the property is situated and also its distinctive number, etc.)	Area of land (in case of land and buildings)	Nature of land in case of landed property	Extent of interest	If not in own name, state in whose name held and his/her relationship, if any to the Government servant	Date of acquisition	How acquired (whether by purchase, mortgage, lease, inheritance, gift or otherwise) and name with details of person/persons from whom acquired (address and connection of the Government servant, if any, with the person/persons concerned) Please see Note 1 below	Value of the property (see Note 2 below)	Particulars of sanction of prescribed authority, if any	Total Annual income from the property	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13
		Vill. Dinger kinner & Singhee, Pachhad, Shimla, H.P.	2 Bighas	Unirrigated agricultural land	nil	nil		By inheritance at the time of death of father.	Rs. 1000/-	nil	nil	nil

- ↓
- One joint-house and village Dinger kinner and one at village Singhee.
  - Two bighas of unirrigated land at village Dinger-kinner.

Not exactly remained but at the time of death of father 20-25 years back.

*Baldwin*  
 Sub-Judge - (2)  
 Shimla

FORM No. II

Statement of liquid assets on first appointment as on the 31st December, 1995.

- (1) Cash and Bank balances exceeding 3 months' emoluments.  
 (2) Deposits, loans advances and investments (such as shares, securities, debentures, etc.)

Sl. No.	Description	Name and Address of Company, Bank, etc.	Amount	If not in own name, name and address of person in whose name held and his/her relationship with the Government servant.	Annual Income derived	Remarks
1	2	3	4	5	6	7
					Nil -	Nil -

- Total Cash about 7,000/- not exceeding amount of three months.
- No other deposits.

By *aldu dyb*  
 Sub-Judge-(2)  
 Shimla

Statement of movable property on first appointment  
as on the 31st December 1995.

Sl. No.	Description of items	Price or value at the time of acquisition and/or the total payments made up to the date of return, as the case may be in case of articles purchased on hire purchase or instalment basis	If not in own name, name and address of the person in whose name and his/her relationship with the Government servant	How acquired with approximate date of acquisition	Remarks
1	2	3	4	5	6
			nil.	Purchased by me and some were already with me.	nil.

1. Double bed one. Rs. 1300/-.
2. Two chairs. Rs. 550/-.
3. Wearing clothes. Rs. 3,500/- approximate.
4. Kitchen Utensils. Rs. 2,500/- approximate.
5. T.V. Set. Rs. 2,800/- Black & white.

Sub - Judge - (2)  
Shimla

*[Signature]*

FORM No. IV

Statement of Provident Fund and Life Insurance Policy on  
First Appointment as on the 31st December 19.95

Sr. No.	Policy No. and date of policy	Name of Insurance Company	Sum insured/date of maturity	Insurance Policies		Provident Funds			Remark (if there is dispute regarding closing balance the figure according to the Government servant should also be mentioned in this column)
				Amount of annual premium	Type of Provident Funds/GPF/Account No.	Closing balance as last report by the audit/accounts Officer along with date of such balance.	Contribution made subsequently	Total	
	Nil -	Nil -	Nil -	Nil -	Nil -	Nil -	Nil -	Nil -	
1.	2.	3.	4.	5.	6.	7.	8.	9.	10. Nil

1. No. L.G.C.
2. No. G.P.F. etc.

*[Signature]*  
Sub - Judge - (2)  
Shimla

Statement of Debts and Other Liabilities on First Appointment as on the 31st December, 1945.

Sl. No.	Amount	Name and address of Creditor	Date of incurring Liability	Details of Transaction	Remarks
	2	3	4	5	6
	nil	nil	nil	nil	nil

*Balbir Singh*

Sub - Judge - (2)  
Shimla